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Launch of various IT platforms by Chairman, SEBI to improve ease-of-doing business

1. Chairman, SEBI has launched following IT solutions on March 24, 2026 to improve efficiency and speed of communication with external entities, to digitally enable quasi-judicial proceedings and to strengthen cybersecurity supervision of SEBI-regulated entities.

1.1. Single Universal Platform for Communications (SUPCOMS): A Platform to streamline communication with external entities and Enhance Institutional Memory.

1.2. e-adjudication portal: A next-gen platform to digitally enable quasi-judicial proceedings

1.3. Cyber-Sec Audit Compliance (C-SAC): An AI-enabled platform to strengthen cybersecurity supervision of SEBI-regulated entities

2. **SUPCOMS (Single Universal Platform for Communications)**

2.1. This platform is designed to replace traditional, email-centric interactions with SEBI. This transition ensures that, going forward, all communications with external entities remain easily accessible for both SEBI and the entity.

2.2. The implementation of SUPCOMS leads to creation of a robust Institutional Memory. By centralizing all official interactions with external entities, the

platform ensures an audit trail of communications and prevents fragmented communication and broken reply chains.

2.3. The SUPCOMS application is now live and accessible via the eServices portal (<https://eservices.sebi.gov.in>). All registered intermediaries and external entities that regularly interact with SEBI can utilise this facility by obtaining a login on the portal. This initiative underscores SEBI's commitment to adopting technology for ensuring transparency, trust and ease of doing business.

3. **e-adjudication portal**

3.1. This digital initiative aims to provide an alternate transparent platform for all parties involved in quasi-judicial proceedings, to begin with, in adjudication proceedings. The Portal is designed with the objective to improve the speed of quasi-judicial proceedings and ensure a paperless regulatory framework.

3.2. The Portal is designed to facilitate direct interaction with external entities (Noticees / their Authorised Representatives) and provides the following facilities:

3.2.1. Access and download Show Cause Notices (SCN) issued by SEBI.

3.2.2. Submit replies to SCN and post-hearing documents / submissions.

3.2.3. Submit various requests to the Adjudication Officer viz. Inspection of documents, Extension of time to file reply, etc.

3.2.4. Participate in proceedings through a dedicated online hearings module.

3.3. The Portal is integrated with the internal Case Management System (CMS) of SEBI to support the workflow of various internal departments involved in quasi-judicial proceedings.

3.4. The e-Adjudication Portal is operational and can be accessed through the URL: <https://eadjudication.sebi.gov.in>. Market participants are encouraged

to utilize this facility for adjudication matters. Detailed instructions and functional guidelines are available on the Portal.

4. **Cyber-Sec Audit Compliance (C-SAC)**

4.1. C-SAC enables automated analysis of cyber audit reports, facilitating identification of compliance gaps, risk areas, and actionable insights. The platform enhances efficiency, reduces manual effort, and supports timely, data-driven supervisory decisions, reinforcing SEBI's commitment to leveraging technology for robust cybersecurity oversight.

4.2. C-SAC shall analyse the cyber audit reports submitted to SEBI by regulated entities on SI Portal (<https://siportal.sebi.gov.in>) and share the analysis with the entities upon submission of their compliance report to SEBI through email. C-SAC also provide risk scores and comparative analysis of cyber audit reports of Regulated Entities and will aid in enhancing Risk Based Supervision approach of SEBI.

Mumbai
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